

In the Central Administrative Tribunal
Calcutta Bench

OA 116 of 1997
2003

7-4-2003

Present : Hon'ble Mr.S. Biswas, Member(A)

Pradip Kumar Dey

-Vs-

Eastern Rly

For the applicant : Mr.D. Goon
For the respondents Mr.P.K. Arora

ORDER

Mr.Goon, the learned counsel for the applicant submits that he wants to withdraw the OA on the ground of demise of the applicant. In this connection, he has furnished a Certificate of Death in Form No.10. Accordingly, the OA is dismissed as withdrawn. The death certificate should be kept on record.

S. Biswas
(S.Biswas)
Member(A)